

[Prof. Narain Chand Parashar]

Sri Lanka, Burma, Thailand; Laos, Kampuchea and Vietnam as also Japan have provided adequate facilities for the growth of Pali language and literature and for conducting research in this rich field.

I, therefore, request the Government of India to include the scholars of Pali for the grant of annual awards/certificates so as to provide them recognition and encouragement.

MR. SPEAKER: Don't interrupt me.

SHRI AMAL DATTA (Diamond Harbour): What is your decision on that?

MR. SPEAKER: That is what I am saying. You sit down. What has been done, has been done. Everything has been put before the House.

[Translation]

This House is supreme. It is the master. I am at its service. I have already said and repeat the same that...*(Interruptions)*

MR. SPEAKER: Everything is done in a systematic manner. What I have said is according to the rules and everything would be accomplished accordingly. I had said one thing. I stick to it and will stick to it in future also.

[English]

SHRI AMAL DATTA: What is the law on the subject?

[Translation]

MR. SPEAKER: The law on the subject says that what you have asked for, has been already replied, and there is no other reply for it. The choice is yours. So far as I am concerned I am not bothered even if I am hanged to death for the cause of farmers. I am not afraid to face the consequences

either today or tomorrow. I have never been afraid of it.

(Interruptions)

MR. SPEAKER: Please sit down quietly.

[English]

*(Interruptions)***

MR. SPEAKER: Mr. Pardhi is going on record. Nothing else goes on record.

*(Interruptions)***

MR. SPEAKER: Nothing goes on record.

*(Interruptions)***

MR. SPEAKER: Nothing goes on record, except Mr Pardhi.

*(Interruptions)***

MATTERS UNDER RULE 377—*CONTD.*

[Translation]

- (iv) Need to direct DDA not to increase the announced cost of flats under self-financing scheme and also to allot flats to the registrants of HUDCO scheme of 1979**

SHRI KESHAORAO PARDHI (Bhandara): Mr. Speaker, Sir, DDA had recently issued charter of demands under the self financing scheme which showed he sudden increase of about 50 to 75 per cent of the cost of flats. Thousands of people were affected by it and they opposed it strongly. As a result the issue of charter of demand was suspended but no definite assurance for reducing the cost of flats has yet been given by D.D.A. In her reply to the unstarred question No. 7835 in the Lok Sabha, also, the hon.

Minister did not give a clear assurance for reducing the cost. Thousands of those who desire to acquire flats are worried on this account and are making frantic enquiries from the DDA office but the officials do not give satisfactory reply to them.

Besides, DDA has not yet allotted flats to those who registered their names under HUDCO scheme in 1979. It has deprived thousands of people of lower income group from getting flats.

The Government is urged upon the cancel the untimely and undue increase in the cost of flats under self financing scheme and provide considerable time to deposit money in order to provide relief to those who are really desirous of acquiring flats. They should also allot flats to the people of lower income group under HUDCO scheme immediately to do justice with them. (*Interruptions*)**

[*English*]

MR. SPEAKER: Nothing goes on record, except Mr. Pardhi.

[*English*]

- (v) **Need to provide inland water transport facility between Ernakulam and Kanyakumari**

SHRI N. DENNIS (Nagarcoil): Provision of inland water transport facility between Ernakulam and Kanyakumari, the southern-most part of our country, would accelerate and promote greatly the economic and tourist activities of the south-western region of our country. Such a facility could be easily secured by the renovation and removal of the gaps that exist in some places, mainly between Kanyakumari and Trivandrum.

Previously, there was continuous and regular inland water facility between Kan-

yakumari and Trivandrum, through the ancient Ananda Victoria Marthanda Varma Canal. Subsequently, breaches occurred which closed some portions of the A.V.M. Canal with sand and earth, and they have not been removed for years. Due to non-maintenance and long neglected, now there is no continuous water transport service. If the gaps in the AVM Canal are removed and canal renovated, continuity could be restored, and a convenient and highly useful inland water transport facility could be easily achieved between Trivandrum and Kanyakumari too. By carrying out renovation and maintenance work further north between Trivandrum and Quilon, a very useful inland water transport facility between Ernakulam and Kanyakumari can be provided. Such a facility would greatly promote trade, commerce and tourism, and also provide cheaper and popular transport facility. It would promote national integration too.

In request that Government may take immediate steps for the speedy implementation of this inland water transport facility between Ernakulam and Kanyakumari.

- (vi) **Need to rehabilitate the Sir Silk Ltd. Kagaznagar in Andhra Pradesh by handing it over to the workers cooperative**

SHRI C. MADHAV REDDI (Adilabad): I wish to draw the attention of the Minister for Industries towards the closure of the Sir Silk Limited, Kagaznagar in Andhra Pradesh for more than four years, rendering more than 5,000 workers unemployed.

As a part of the programme to rehabilitate this industry, it was referred to the Board of Industrial Finance and Reconstruction (BIFR). But so far, no concrete scheme for reconstruction has emerged. I urge upon the Government to immediately rehabilitate the industry, by handing it over to the workers' cooperative, and remove the widespread distress of the workers and their dependents.

**Not recorded.